

Bail Application No.1332
FIR No. 303/20
PS: Patel Nagar
State Vs. Kashmiri Lal
U/s 354/354A/385/506/34 IPC

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
SI Jaspreet Pannu in person.
Sh. Lokesh, clerk of counsel for applicant/accused.

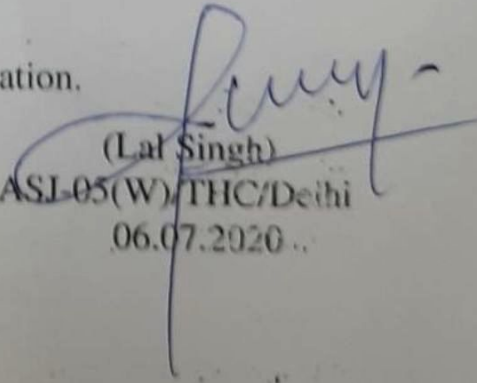
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply has been filed by SI Jaspreet Pannu.

Sh. Lokesh, clerk of the counsel for the applicant/accused submits that today the counsel for the applicant/accused is not available and requested to adjourn the matter for some other day.

Accordingly, in view of the above, matter is adjourned for 08.07.2020.

Put up on 08.07.2020 for consideration.


(Lal Singh)
ASL-05(W)/THC/Delhi
06.07.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

FIR No. 75/2020

PS Moti Nagar

U/s 354D/376 IPC & Section 6 of POCSO Act

State Vs. Pawan Kumar

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through Video conferencing.
Sh.Chandresh Kumar, Ld. Counsel for the applicant/accused.
Prosecutrix/victim in person.
IO is absent.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

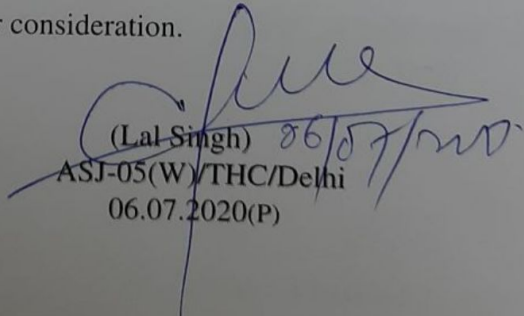
Reply has been received on behalf of SI Rajni.

Ld. Addl. P.P submits that in this case assistance of the IO is required.

Ld. Counsel for the applicant/accused also submits that charge-sheet has also been filed but he is not aware in which Court, matter is pending.

Issue notice to the IO of the case to appear in person on the next date of hearing i.e. 08.07.2020.

Put up on 08.07.2020 for consideration.


(Lal Singh) 06/07/20
ASJ-05(W)/THC/Delhi
06.07.2020(P)

Bail Application No.1316
FIR No.434/20
PS: Rajouri Garden
State Vs. Prem Singh
U/s 33/38/58 Delhi Excise Act & 188 IPC

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sita Rama Tanwar, Ld. Counsel for the applicant.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant for grant of anticipatory bail.

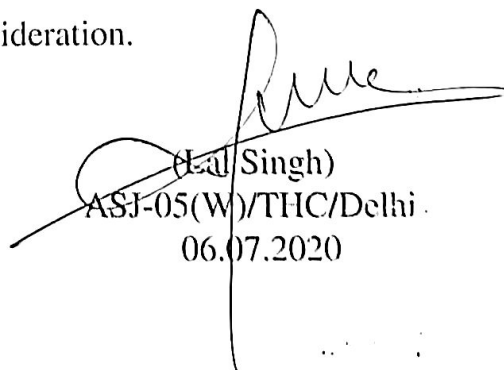
Ld. Counsel for the applicant submits that the applicant has already sold the vehicle in question to one Sh. Parveen S/o Sh. Ram Prakash on 19.03.2020. However, he submits that due to lock-down the vehicle in question could not be transferred to the said Praveen.

Despite of notice issued to SHO concerned, reply has not been filed by the IO/SHO concerned to the above application.

Issue fresh notice to IO/SHO concerned to file reply to the present application, returnable for 08.07.2020.

Copy of this order be sent to SHO, P.S. Rajouri Garden for compliance.

Put up on 08.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1303
FIR No. 774/2019
PS Nangloi
U/s 326/307/506 IPC
State Vs. Salman @ Rijwan**

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Dhan Bahadur Yadav, Ld. Counsel for the applicant/accused through VC.

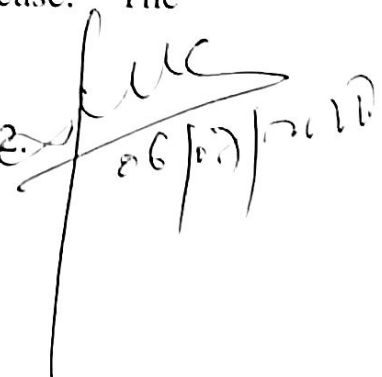
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this application has been filed for grant of interim bail for 45 days in terms of guidelines of the HPC.

In the reply has been filed on 30.06.2020 stating therein that the charge-sheet has already been filed in this case.

On the last date of hearing, Id. ASJ-09 (POCSO), West, Tis Hazari Court has summoned Charge-sheet of this case. The Charge-sheet has been received from the Court of Id. MM.

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26/07/2020

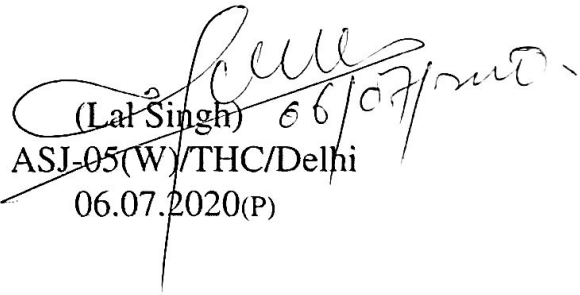
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Let notice be issued to the IO/SHO concerned to file previous involvement report of the applicant/accused, returnable for 10.07.2020.

Also issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 10.07.2020.

File of charge-sheet be returned to the concerned Court and same be again requisitioned on the next date of hearing i.e. 10.07.2020.

Put up on 10.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

Bail Application no. 4722

FIR No. 594/2019

PS Tilak Nagar

U/s 354/323/506/34 IPC

State Vs. Amanjit Singh

06.07.2020

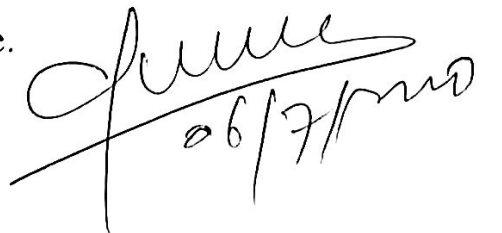
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Devender Kumar, Ld. Counsel for the applicant.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant for grant of anticipatory bail.

Reply has already been received to the above application.

Ld. Counsel for the applicant submits that in this case the main accused namely Manohar Singh and Sucha Singh are already on bail and another co-accused namely Gurudev Singh is on anticipatory bail. He further submits that the present applicant has no involvement in the instant case.


06/7/2020

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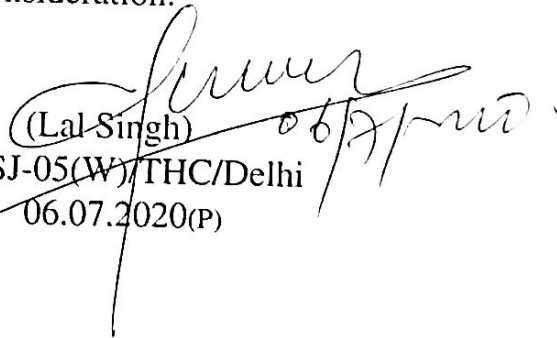
Issue notice to the IO/SHO concerned to file reply/ status report of the case, returnable for 10.07.2020.

In the meanwhile, no coercive steps shall be taken against the applicant.

Copy of this order be sent to the IO/SHO concerned.

Copy of this order be given dasti to Id. Counsel for the applicant.

Put up on 10.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

Bail Application No. 1070

FIR No. 210/2019

PS Tilak Nagar

U/s 323/341/506/34 IPC

State Vs. Surjit Singh & Johny

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Arvind Kumar, Ld. Counsel for the
applicants/accused persons through VC.

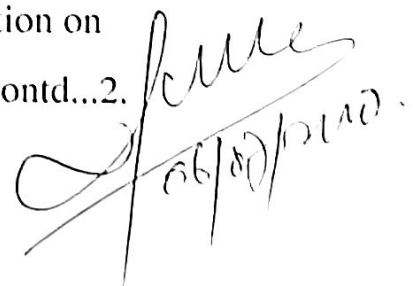
This application u/s 438 Cr.P.C. has been filed on behalf of the applicants/accused persons for grant of anticipatory bail.

Reply has been received on behalf of ASI Deep Chand alongwith previous involvement report.

Perusal of the file shows that vide order dt. 15.06.2020, interim protection was granted to the applicants/accused persons and they were directed to join the investigation.

Ld. Counsel for the applicants/accused persons submits that the applicants have already joined the investigation on

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Handwritten signature and date: 06/07/2020.

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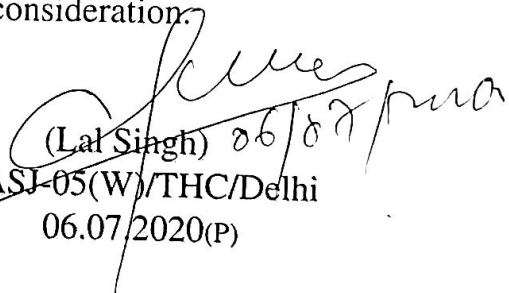
02.07.2020 as per the directions of the Court.

In the reply, it is also mentioned that after obtaining the result of MLC, the sections 325/452/387 IPC have been added in this case, during the course of investigation.

In view of the above, interim protection already granted to the applicants/accused persons are extended till the next date of hearing i.e. 30.07.2020.

However, the applicants/accused persons are directed to join the investigation as and when required by the IO/SHO concerned.

Put up on 30.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020(P)

FIR No.482/19

PS: Khyala

State Vs. Sukhvinder Singh @ Barfi @ Prince

U/s 308/307/506/174A/34 IPC

06.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. C.B. Garg, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

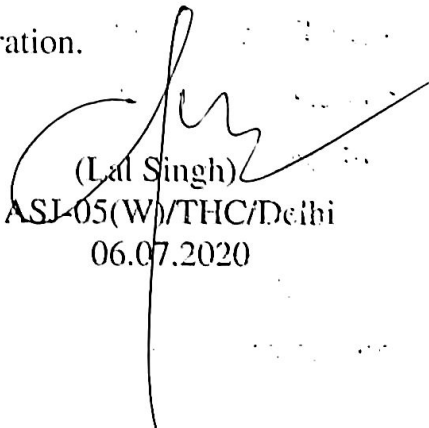
Reply to the above application has been received on behalf of SI Navin alongwith previous involvement report of applicant/accused.

As per previous involvement report, the applicant/accused is involved in other four matters i.e. in FIR No.382/14 P.S. Rajouri Garden, FIR No.023937/16 e-Police Station, FIR No.523/17, P.S. Rajouri Garden and FIR No.213/19, P.S. Khyala. Further, in FIR No.382/14 and FIR No.213/19 the applicant/accused is involved in similar offence.

In this case, some clarification is required from the IO.

Issue notice to IO/SHO concerned to appear in person on 07.07.2020.

Put up on 07.07.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
06.07.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 278/2016

PS Patel Nagar

U/s 302/201 IPC

State Vs. Gaurav @ Sunny

06.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused
through VC.

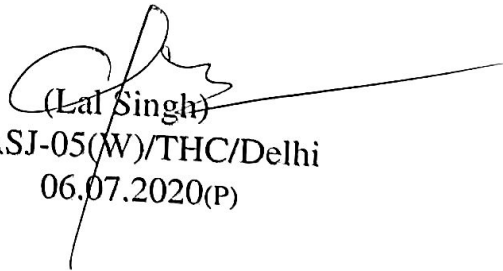
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of bail.

The matter is listed today for further arguments.

Ahlmad submits that the main file has not been traced.

Therefore, the matter is adjourned for 07.07.2020.

Put up on 07.07.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 162/2015

PS Ranhola

U/s 302/307/34 IPC

State Vs. Neeraj @ Abhishek

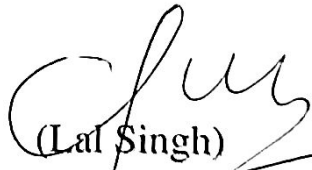
06.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sandeep Gupta, Ld. Counsel for the
applicant/accused through VC.

This bail application cum clarification application is listed today for consideration.

Report be called from the Ahlmad/Asstt.Ahlmad regarding the status of the applicant/accused whether he is on bail or not, for 07.07.2020.

Put up on 07.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 636/2019

PS Nihal Vihar

U/s 307/34 IPC

State Vs. Rahul Sharma @ Mota

06.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Amardeep Maini, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of regular bail.

Reply has already been received on behalf of SI Amit
Rana alongwith previous involvement report. As per previous
involvement report, applicant/accused is involved in 03 other cases
apart from the present case.

Perusal of the file shows that as yet, the charge has not
been framed in this case.

Heard for some time.

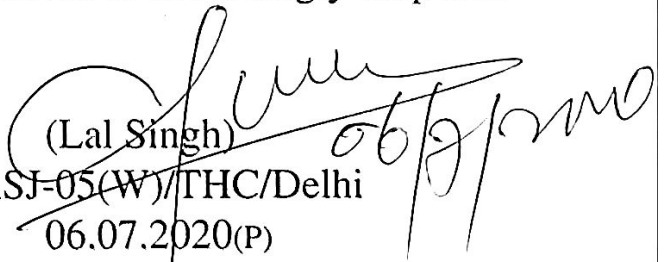
At this stage, Ld. Counsel for the applicant/accused
submits that he wants to withdraw the present application and he may
be permitted to withdraw the same with liberty to file afresh.

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06/07/2020

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In view of the above facts & circumstances as well as submission of the Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

The application u/s 439 Cr.P.C. is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No.876/2017

PS Ranhola

U/s 302/308/323/148/149/34 IPC

State Vs. Satish @ Deepak Sharma

06.07.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.Dharmender Kumar Pandey, Ld. Counsel for the
applicant/accused through VC.

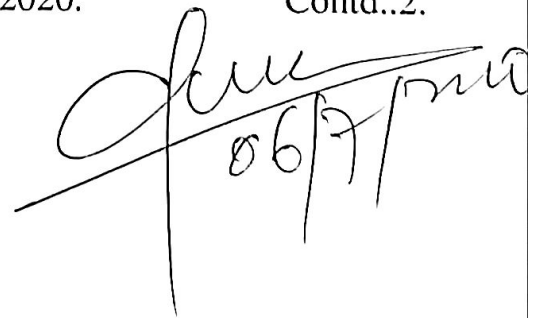
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for extension of interim bail for a period of
45 days.

Ld. Counsel for the applicant/accused submits that
earlier interim bail was granted on the medical ground, however, now
the applicant/accused is seeking interim bail as the case of the
applicant/accused falls in the criteria laid down by the HPC dt.
18.05.2020.

He further submits that on 15.06.2020, interim bail was
granted to the applicant/accused for a period of 03 weeks.

In view of the above, issue notice to the IO/SHO
concerned to file report regarding previous involvement of the
applicant/accused, returnable for 14.07.2020.

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Adv. K. Pandey, Dwarka District
Courts, New Delhi-110075
Mog: 9958787573

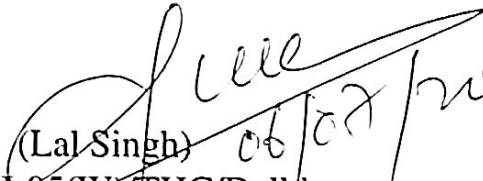
advocate@k.pandey.dwarka@9958787573

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Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 14.07.2020.

Interim bail already granted to the applicant/accused is extended till the next date of hearing i.e. 14.07.2020, on the same terms & conditions of bail order dt. 15.06.2020.

Put up on 14.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC & 25/54/59 Arms Act.

State Vs. Avjot Singh @ Banny

06.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused
through VC.

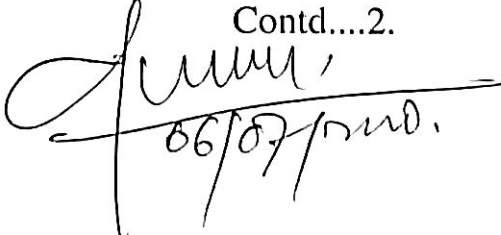
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail for a period of 45
days.

Reply already received.

Ld. Counsel for the applicant/accused submits that
applicant/accused is on interim bail, which is going to expire today.
He further submits that this case falls under the criteria of guidelines
of the HPC dt. 18.05.2020.

However, perusal of copy of previous order dt.
21.05.2020 as passed by Id. ASJ-08 shows that there is no mention if
this case falls under the above criteria. Though, the interim bail order
dt. 21.04.2020 was extended on 21.05.2020 for a period of 45 days.

Notice issued to the IO/SHO concerned as well as Jail
Supdt. not received back.

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06/07/2020.

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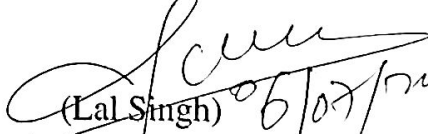
Therefore, in these circumstances, issue fresh notice to the IO/SHO concerned to file **previous involvement report** of the applicant/accused, returnable for 13.07.2020.

Also issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 13.07.2020.

In the meantime, interim bail already granted to the applicant/accused Avjot Singh @ Banny is further extended till 13.07.2020, on the bail bond already furnished before the Jail Supdt./duty Magistrate/concerned Magistrate.

Copy of this order be sent to the concerned Jail Supdt.

Put up on 13.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020(P)

Mobile No - 9818 9373

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC

State Vs. Sukhvinder Singh @ Sunny

06.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail for a period of 45
days.

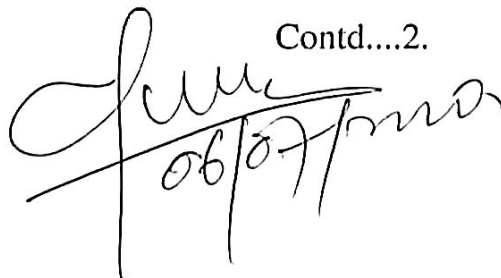
Reply already received.

Ld. Counsel for the applicant/accused submits that
applicant/accused is on interim bail, which is going to expire today.
He further submits that this case falls under the criteria of guidelines
of the HPC dt. 18.05.2020.

However, perusal of copy of previous order dt.
06.06.2020 as passed by Id. ASJ-09 shows that there is no mention if
this case falls under the above criteria. Though, the interim bail order
dt. 11.05.2020 was extended on 06.06.2020 till 06.07.2020.

Notice issued to the IO/SHO concerned as well as Jail
Supdt. not received back.

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A handwritten signature in black ink, followed by the date '06/07/2020' written below it.

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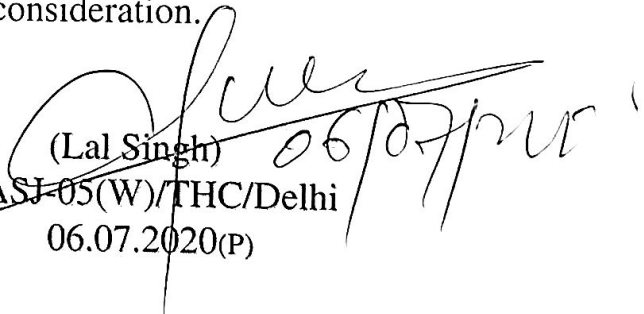
Therefore, in these circumstances, issue fresh notice to the IO/SHO concerned to file **previous involvement report** of the applicant/accused, returnable for 13.07.2020.

Also issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 13.07.2020.

In the meantime, interim bail already granted to the applicant/accused Sukhvinder Singh is further extended till 13.07.2020, on the same terms & conditions.

Copy of this order be sent to the concerned Jail Supdt.

Put up on 13.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

Bail Application No.1332
FIR No. 303/20
PS: Patel Nagar
State Vs. Kashmiri Lal
U/s 354/354A/385/506/34 IPC

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
SI Jaspreet Pannu in person.
Sh. Lokesh, clerk of counsel for applicant/accused.

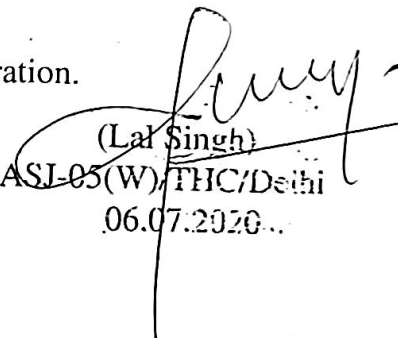
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Reply has been filed by SI Jaspreet Pannu.

Sh. Lokesh, clerk of the counsel for the applicant/accused submits that today the counsel for the applicant/accused is not available and requested to adjourn the matter for some other day.

Accordingly, in view of the above, matter is adjourned for 08.07.2020.

Put up on 08.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020

Application No.1250/20
FIR No.129/20
PS: Nangloi
State Vs. Raju
U/s 457/380 IPC

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

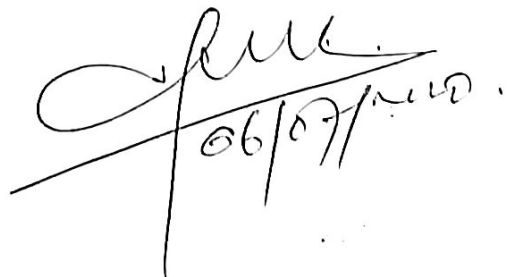
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Parveen Vashistha, Ld. Counsel for the applicant/
accused through VC.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply to the above application has been received on behalf of HC Amit Kumar alongwith previous involvement report of applicant/accused.

It is mentioned in the reply that applicant/accused has joined the investigation but he has not co-operated in the investigation.

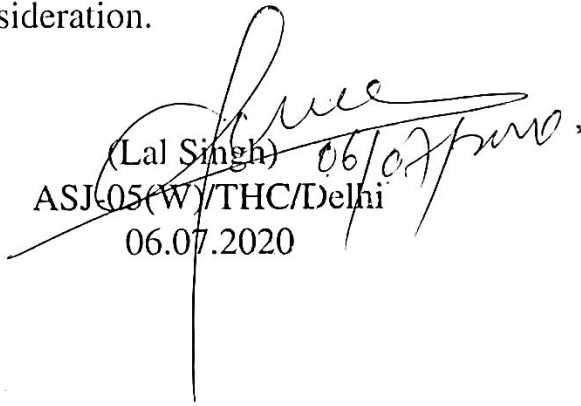
Ld. Addl.PP submits that the report be called from IO whether recovery of mobile phone has been effected or not or that whether further investigation from applicant/accused is required or not.

Handwritten signature and date: 06/07/2020

Let report be called from IO/SHO concerned whether further investigation is required or not from the applicant/accused, returnable for 15.07.2020.

Interim protection already granted to applicant/accused is extended till next date of hearing.

Put up on 15.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

Bail Application No. 1314

FIR No. 199/2020

PS Punjabi Bagh

U/s 308 IPC

State Vs. Monu

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

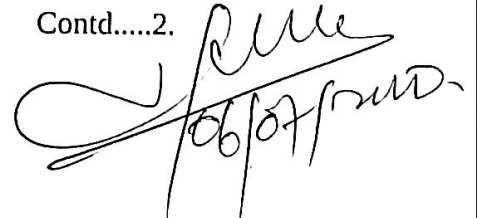
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Chirag Khurana, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Ld. Counsel for the applicant/accused submits that though FIR was registered in u/s 308 IPC, however, the Ld. Duty MM, West, Tis Hazari Court has dismissed the application u/s 437 Cr.P.C., as filed by the applicant/accused observing that the allegations of the offence are punishable u/s 304A IPC.

Reply of SI Sudhir Rathi is placed on record as per which, the Charge-sheet of this case has been filed u/s 304/34 IPC.

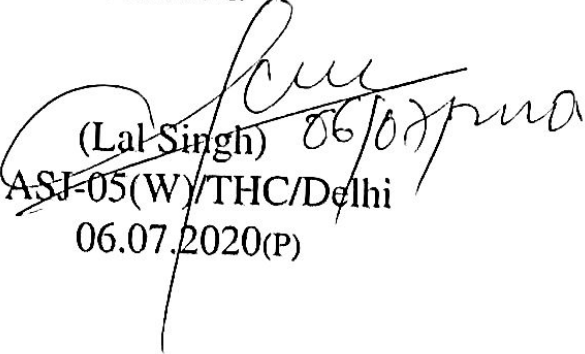
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06/07/2020

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Let status report of the present case may be called from the IO/SHO concerned, returnable for 10.07.2020.

Put up on 10.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASI-05(W)/THC/Delhi
06.07.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

Bail Application No. 295
FIR No. 494/2018
PS Tilak Nagar
U/s 498A/406/34 IPC
State Vs. Naveen Kumar

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.S.C.Joshi, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that in this case, the applicant/accused was granted interim bail on 25.01.2020 and thereafter, the matter was referred to Mediation and matter has been settled in the Mediation Centre on 28.02.2020.

Let Mediation report be called for the next date of hearing i.e. 25.07.2020.

Interim already granted to the applicant/accused is extended till the next date of hearing i.e. 25.07.2020.

Copy of this order be sent to the concerned Jail Supdt.

Put up on 25.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

Bail Application No.1304
FIR No.585/19
PS: Tilak Nagar
State Vs. Gurvinder Kaur
U/s 420 IPC

06.07.2020


The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Prashant Manchanda, Ld. Counsel for the applicant/accused through VC.
Sh. P.S. Rana, Ld. Counsel for the complainant through VC.
IO/SI Anshu in person.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply to the above application already filed.

Ld. Counsel for the applicant/accused submits that the present applicant/accused as well as co-accused who is husband of the present applicant/accused have entered into an agreement with the complainant and the said agreement/MOU has to be executed within 45 days. He further submits that till then interim protection may be granted to the applicant/accused so that she can execute the agreement/MOU entered with the complainant.

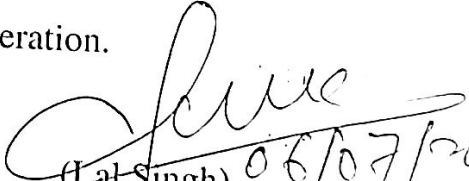

06/07/2020

Ld. Counsel for the complainant submits that parties have entered into an agreement and MOU has to be executed by the accused persons as accused have agreed to transfer the property worth Rs.70 lac to the complainant and Rs.5 lac in cash shall be given to the complainant at the time of quashing of FIR.

In view of the above facts & circumstances, no coercive action shall be taken against the applicant/accused till next date of hearing.

However, the applicant/accused shall join the investigation as and when asked or required by the IO/SHO concerned.

Put up on 05.08.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020

Bail Application No.1297

FIR No.585/19

PS: Tilak Nagar

State Vs. Arvinder Singh

U/s 420 IPC

06.07.2020

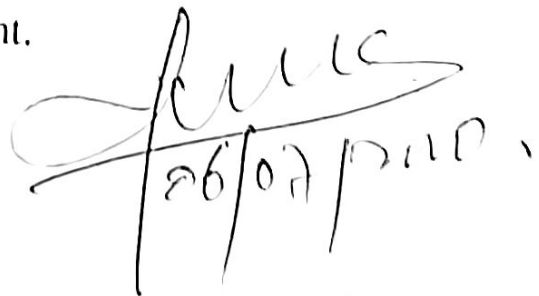
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Prashant Manchanda, Ld. Counsel for the applicant/accused through VC.
Sh. P.S. Rana, Ld. Counsel for the complainant through VC.
IO/SI Anshu in person.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Reply to the above application filed by IO/SI Anshu.

Ld. Counsel for the applicant/accused submits that the present applicant/accused as well as co-accused who is wife of the present applicant/accused have entered into an agreement with the complainant and the said agreement/MOU has to be executed within 45 days. He further submits that till then interim protection may be granted to the applicant/accused so that he can execute the agreement/MOU entered with the complainant.



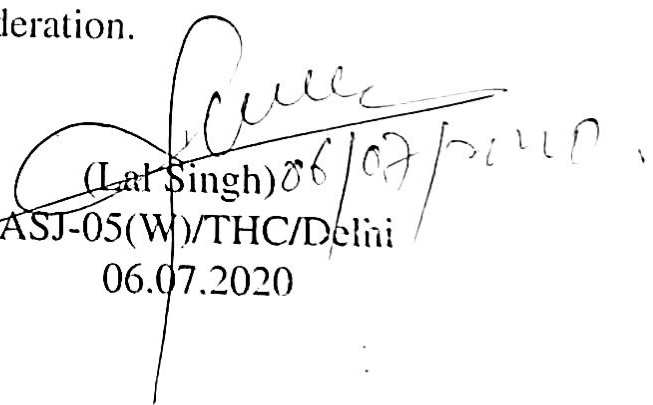
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Ld. Counsel for the complainant submits that parties have entered into an agreement and MOU has to be executed by the accused persons as accused have agreed to transfer the property worth Rs.70 lac to the complainant and Rs.5 lac in cash shall be given to the complainant at the time of quashing of FIR.

In view of the above facts & circumstances, no coercive action shall be taken against the applicant/accused till next date of hearing.

However, the applicant/accused shall join the investigation as and when asked or required by the IO/SHO concerned.

Put up on 05.08.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 1335
FIR No. 619/2020
PS Paschim Vihar West
U/s 354/354A/354D/506 IPC
State Vs. Saurabh Sharma

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Jitender Solanki, Ld. Counsel for the applicant/
accused through VC.
IO/SI Ritu Raj in person.
Prosecutrix/complainant in person.

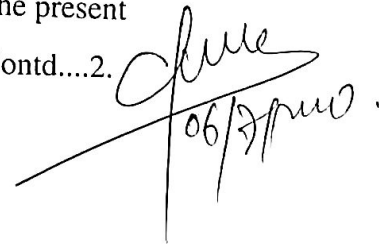
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

IO has filed reply to the above application.

In the application, neither the FIR nor the sections have been mentioned.

Ld. Counsel for the applicant/accused submits that at the time of filing of the present application, the applicant/accused was not aware whether FIR was lodged against him or not. Ld. Counsel for the applicant/accused submits that he has prepared the present

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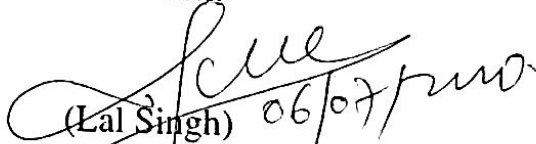
application on 02.07.2020 and filed the same on 03.07.2020.

IO of the case submits that the FIR in this case was lodged on 29.06.2020.

At this stage, Id.counsel for the applicant/accused submits the copy of the FIR as well as reply, as filed by the IO may be supplied to him through Whatsapp on his mobile phone.

Reader is directed to Whatsapp the copy of reply as well as copy of FIR to the counsel of the applicant/accused on the Whatsapp number of counsel for the applicant/accused.

Put up on 08.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 1330

FIR No. 340/2020

PS Nangloi

U/s 394/397/411/34 IPC

State Vs. Surjeet

06.07.2020

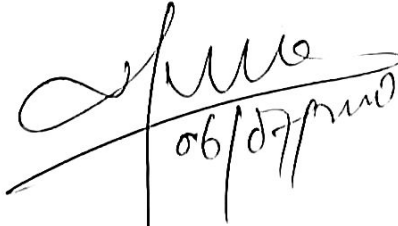
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh. Deepak Kumar Malik, Ld. Counsel for the applicant/accused.
IO/SI Amit in person.

This application has been filed on behalf of the applicant/accused for extension of interim bail granted to the applicant/accused on 20.05.2020.

Reply has been filed by SI Amit to the above application and in the reply, it is mentioned that applicant/accused is not involved in any other case.

At the very outset, Id. Counsel for the applicant/accused submits that applicant/accused has already surrendered on 04.07.2020 in the concerned Jail.


06/07/2020 Contd...2.

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Issue notice to the concerned Jail Supdt. to file surrender report as well as report regarding conduct of the applicant/accused in the jail, returnable for 08.07.2020.

Put up on 08.07.2020 for consideration.



(Lal Singh)

ASJ-05(W)/THC/Delhi

06.07.2020(P)

06/07/20

Bail Application No. 892
FIR No.181/20
PS: Punjabi Bagh
State Vs. Bunty Roy
U/s 376/313/506/509 IPC

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

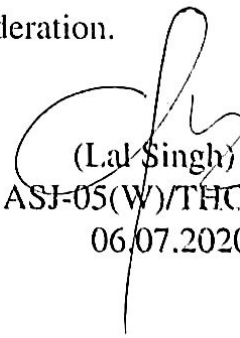
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Perusal of file shows that on 18.03.2020 interim bail was granted to the applicant/accused for 14 days and applicant/accused was directed to surrender before the court on 01.04.2020. However, thereafter, applicant/accused did not appear in court on 01.04.2020. Also thereafter, none appeared for the applicant/accused.

Issue notice to IO/SHO concerned to file fresh status report of the matter, returnable for 14.07.2020.

Put up on 14.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020

Bail Application No.1286
FIR No.424/20
PS: Tilak Nagar
State Vs. Akshayjeet @ Akshya Paul
U/s 376 IPC

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Rajiv Mohan, Ld. Counsel for the applicant/accused through VC.
Prosecutrix/victim in person.
IO is absent.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

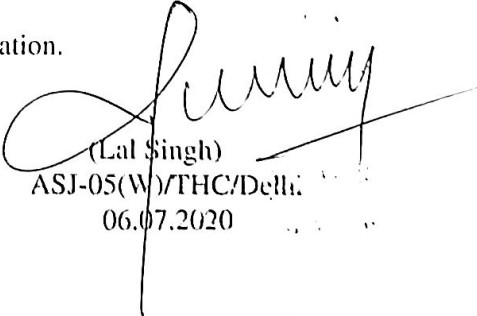
Reply/verification of the complaint, has been received on behalf of WSI Poonam Yadav.

Ld. Counsel for the applicant/accused submits that the copy of verification of complaint, as filed by SI Rooma Yadav may be supplied to him through Whastapp.

Reader is directed to supply the verification report filed by SI Rooma Yadav to counsel for the applicant/accused on the Whatsapp number of counsel for applicant/accused.

Issue fresh notice to prosecutrix/victim through IO of the case, returnable for 08.07.2020.

Put up on 08.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delli
06.07.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 1315

FIR No. 613/2019

PS Paschim Vihar West

U/s 376/411/34 IPC

State Vs. Sukhraj Singh

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Ms. Indu Kaur, Ld. Counsel for the applicant/accused through VC.
None for the complainant.

This application has been filed on behalf of the applicant/accused for grant of interim bail.

Reply is already on record as filed on behalf of Insp. Ajmer Singh.

Issue notice to the complainant through IO, returnable for 13.07.2020.

Put up on 13.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020(P)

06/07/2020

Bail Application No.1235
FIR No.240/19
PS: Tilak Nagar
State Vs. Mayank Shukla
U/s 420/467/468/471/120B/34 IPC
& 25/57/59 Arms Act and Sec. 66/66 IT Act

06.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Subhash Dixit, Ld. Counsel for the applicant/accused.
SI Anshu, first IO in person.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Perusal of file shows that vide order dated 19.06.2020, Ld. ASJ-03, West, THC, has issued notice to SHO P.S. Tilak Nagar, to file FSL report and CCTV footage on 29.06.2020.

Thereafter, on 29.06.2020 none appeared on behalf of SHO P.S. Tilak Nagar and no report was filed.

SI Anshu seeks some more time to file FSL report and CCTV footage.

Let FSL report and CCTV footage be filed on 14.07.2020.

Put up on 14.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
06.07.2020